


WWW.LIVELAW.IN
HIGH COURT OF UTTARAKHAND, NAINITAL
NOTIFICATION

No. 01/UHC/Admin.B/2022

Dated: 07th January, 2022

Having considered the imminent danger to human life by spread of COVID-19 virus and alarming rise in number of persons affected thereby, in view of the health guidelines issued by the Government of India and the State Government, for safety of the litigants, advocates, officers and staff of the Hon'ble Court, Hon'ble the Acting Chief Justice is pleased to issue following directions for transaction of business in the Hon'ble High Court w.e.f. 10.01.2022 (Monday).

1. Till further orders, only following types of cases will be taken up by the Hon'ble Court-
 - (A) All fresh matters.
 - (B) Pending matters of following category-
 - (a) Bail Applications.
 - (b) Writ Petitions Criminal (WPCRL).
 - (c) Criminal Miscellaneous Application u/S 482 CrPC.
 - (d) Writ Petitions (Habeas Corpus).
 - (e) Writ Petitions seeking relief against eviction, ejectment, dispossessions from property, or its demolition.
 - (f) Writ Petitions seeking relief against attachment, auction or any similar legal recourse affecting the property.
 - (g) Special Appeals, where applicable, against the orders passed in aforesaid matters.
 - (h) Urgency applications.
 - (i) Any other matter, as per directions, on being mentioned before the respective bench.
2. All the matters shall be taken up exclusively through video conferencing.
3. Where print out of a judgment/order, uploaded in CIS/NJDG is present before any Court/Tribunal subordinate to the High Court, or before any Authority or Person, the authenticity of such judgment/order shall be ascertained by such Court/Tribunal/Authority/Person by comparing the same with the judgment/order uploaded in the CIS/NJDG, and where the authenticity has been so ascertained, the said Court/Tribunal/Authority/Person shall not press for the certified copy, and shall act, as if the print out, so presented, is the certified copy.


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4. All pending matters will stand adjourned, notwithstanding they are dates fixed.

By Orders of the Acting Chief Justice

Sd/-

Registrar General

No. 162/UHC/Admin.B/2022

Dated: 7th January, 2022

Copy forwarded for information and necessary action to:-

1. Secretary General, Supreme Court of India, New Delhi.
2. Joint Secretary, Ministry of Law & Justice, Jaisalmer House, Man Singh Road, New Delhi.
3. Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
4. Principal Secretary, Legislative and Parliamentary Affairs, Government of Uttarakhand, Vidhan Sabha, Dehradun.
5. P.P.S. to Hon'ble the Chief Justice.
6. P.S./P.A to Hon'ble Judge with the request to place this notification for His Lordship's kind perusal.
7. Advocate General, Government Advocate/Chief Standing Counsel.
8. All the Registrar General of all the High Courts.
9. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital
10. Member-Secretary, State Legal Services Authority, Nainital.
11. All District Judges, State Judiciary, Uttarakhand.
12. Principal Judge/Judges Family Courts, Dehradun, Hardwar, Nainital, Pauri Garhwal & Udham Singh Nagar.
13. Assistant Solicitor General, Union of India.
14. Additional Chief Standing Counsel, U.P.
15. President, High Court Bar Association, Nainital.
16. All the Registrars of the Court.
17. P.S./P.A to Registrar General of the Court.
18. S.P., Vigilance Cell of the Court.
19. All the Joint Registrars/Deputy Registrars of the Court.
20. All the Assistant Registrars/Section Officers/Librarian/Protocol Officer/Management Officer of the Court.
21. Head P.S./Head B.S. of the Court.
22. OIC/ NIC & System Analyst of the Court with the request to upload this Notification in the official website of the High Court of Uttarakhand.
23. Dispensary, High Court of Uttarakhand.
24. Security Officer, High Court of Uttarakhand.
25. Joint Director, Government Press, Uttarakhand, Industrial Area, Ramnagar, Roorkee with the request to publish the notification in the next issue of the Gazette of Uttarakhand.
26. Guard File.
27. Notice Board.


(Deputy Registrar)